

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No.1776/2019

Un-numbered Company Appeal (AT) (Insolvency) No. ___/2019
(F.No.08.05.2019/NCLAT/UR/612)

In the matter of:

Hari Singh Thakur Appellant

Versus

Universal Enterprises Respondent

Appearance: None for the Appellant.

28.05.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 08.05.2019 and the Office after scrutiny of the Memo of Appeal on 09.05.2019, intimated the defects and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 24.05.2019. It is stated in the Interlocutory Application (IA) that there were certain defects in the appeal for which fresh Affidavit had to be filed in support of those application in a particular format, which caused the delay in re-filing of the Appeal by 08 days. So, the same may be condoned.

3. None appeared on behalf of the Appellant. Perused the averments made in the IA as well as Office report.

4. Considering the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 29.05.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar